### PROFORMA-I

# STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2016.

Description of cases	Cases pending	Institu -tion	Disposal	during th	e quarter	year		T	Numbe	r of cases in	n which Jud	lamonta	
	at the beginning	during the	At Prelimi-	By a Single	By Div-	By full Bench	Consti	0	Reserv	ed & pendi	ng	igments	Cases pendi g at
1	of the quarter year.	quarter year	hearing	judge	bench		-tution bench	T A L	Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	the end of the quarte year
AIN CASES		3	4	5	6	7	8	9	10	11	12	13	14



DEPLITY REGISTRAR (Jud.) High Count of Shikim Gangtok

# ORIGINAL SIDE (CIVIL)

a)Civil Suits

b)Admiralty suits 2. Testamentary and

- intestate suits. 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction Cases

#### 7. WRIT PETITIONS

a) Service matter b) Land Reforms c) Labour laws	11	08	 02		 	02	 	 *	17
d) Others	42	22	 09	02	 	11	 		53

2	
 ,	
4	

1	2	3	4	5	6	7	8	9	10	11	12	13	14
8(a) Banking Regulation Act, 1949											12	13	17
(b) Execution, transferred and													
interlocutary applications													
under Section 45(C) of the													
Banking Regulation Act, 1949.													
9. Company petition & application													
a) Petitions													
b) Applications in Petitions													
c) Applications in liquidation													
proceedings													
d) Applications in company													
appeals													
e) Matter transferred U/S 455(3)													
of the Companies Act.													
0. Income Tax References and application													
1. Sales Tax References and Applications													
2. Other Direct and Indirect Tax													
References and applications													
a) Gift Tax Wealth Tax and Estate													
Duty References and Applications													
b) Other tax Revision cases													
c) Other Tax References and Applications													
3. Petitions Under Indian Arbitration Act.	01	01		01				01					0.1
4. Matrimonial Cases and Reference								- 01					01
a) Matrimonial Suits/Cases.													
b) Matrimonial References.													
c) Petition U/S 24 of the Hindu Marriage Act.													
5. Land Acquisition Reference													
6. Election Petitions and applications													
a) Election Petitions													
Applications in Election Cases													
7. Insurance Act, Reference & applications													

DEPUTY REGISTRAR (Judi.)
High Court of Sikkim
Gangtok

	1	2	3	4	5	6	7	0	0	1.0				
						0	/	8	9	10	11	12	13	1
18.	Motions													
	a) Motion for sanction of prosecution													
	b) Motion for setting aside fraudulent													
	transfers													
	c) Motion for annulment of adjudication													
	orders.													
	d) Motion for setting aside Insolvency													
	cases													
	e) Notice of Motion for stay order													
19	Other Petitions and Applications.													
	a) Probate Civil Petitions													
	b) Petitions under the Guardians &													
	Wards Act.													
	c) Contempt of Court(Civil)Petitions													
	d) Cross objections	04	04		01				01					
	e) Transfer Petition (C)								- 01					
	f) Applications for Leave to Sue as													
	Indigent person.													
	g) Execution applications on the													
	Original side.													
	h) Special Cases Under Order XXXVI													
	of Civil Procedure Code 1898.													
	i) Applications under Court Fees Act													

i) Applications under Court Fees Act, Regarding valuation of Estate.

CEPUTY REGISTRAR (Sud.)
High Court of Shkim
Ganglok

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	1		2	3	4	5		6	7	8	9	1.0	1.1	-		
								0	/	0	9	10	11	1	2	13
)	Petitions under Foreign Awards															
	(Recognition and Enforcement Act, 1961)															
()	Petitions Application for															
	i) Injunction in Original Proceedings															
	ii) Appointment of Receivers in															
	Original Proceedings.															
	20.TOTAL	58	35			13	02				15					
	ORIGINAL SIDE(CRIMINAL)					13	02			_	13					-
	21. High Court Sessions															
	22. Writ Petitions															
	a) Relating to Investigation or Trial															
	of Criminal cases	02			0	1					01					
	b) Habeas Corpus Petitions					1				-	01				-	
	23. Special Criminal Applications for															
	Writs under the Constitution and U/S 491															
	Of the Code of Criminal Procedure, 1898															
	24. Criminal Contempt, under the Contempt															
	Of Courts Act.															
	25. Others						_						-			
	a) Transfer Petition (Crl.)	01			01					01						
					01					- 01		-	-			
	b) Application U/S 482 of Criminal															
	b) Application U/S 482 of Criminal Procedure of 1973 of under any															
	Procedure of 1973 of under any Other corresponding provision	11	02		08					08		_				05

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DEPUTY RESISTRAR (Jud.) I High Court of Sikkim Gangtok

	1	2	3	 4	5	6	7	0						
				Т	3	6	7	8	9	1(	) 11	12	13	
	27.APPELLATE SIDE(CIVIL)													,
	Writ Appeals													
	a) Service matters	01	01											
	b) Land Reforms including land ceilings	- 01	01	 	-									
	c) Labour Laws													
	d) Other													
	28. Letters patent Appeals			 	-									
	29. First Appeals from													
	a) Original Side													
	b) Judgment	10												
	c) Orders	19	07	 04					04					_
	30. Second Appeals from Judgment	02	01	 01					01					2
	31. Miscellaneous First Appeals from	04	01	 										(
	a) Original Side													(
	b) Judgment													
	c) Orders													
	32. Miscellaneous Second Appeals from													
	a) Judgment													
	b) Orders													
	33. Revision Petitions			 		_		_						
	34. Civil References	04	05	 02		_		_	02					
	35. Civil Miscellaneous Petitions under								02					(
	Article 227 of the Constitution													
	36. Other Appeals													
	a) City Civil Court A													
	a) City Civil Court Appeals b) Payion of L. 1													
	b) Review of Judgments	02		 										
	c) Compensation, Claims and Special													0
	Appeals	09	05	 03				0	12					
	d) Original Civil Jurisdiction Appeals			0.5				U	)3 -	-				1
	e) Execution First Appeals													
	f) Special Tribunal Appeal													
	m o =													
37.	TOTAL	41	20	10										

CAMPUTY RECISTRAR (Jost).)
High Court of Sikkim
Gangtok

1	2	2	4										
	2	3	4	5	6	7	8	9	10	11	• 12	13	
APPELLATE SIDE(CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	21	07		04				0.4					
b) By Government from Judgment of	21	07		04				04					
Acquittal	02												
c) By complaint, U/S 378(4) of	03			01									(
Criminal Procedure Code.	03			01				01					
39. Criminal Revisions	03												
40. Confirmation Cases U/S 366 of	03												(
Criminal Procedure Code or under	any												
Corresponding provisions.	arry												
41. Criminal L P.	02	02											
42. Others	02	02											
a) Fresh Bail Applications pending													
Investigation of trial													
b) Bail including Anticipatory Bail _	01	03		0.4									
c) Review Petition (FAM CT)				04				04					
(1711/1 01)													
43. TOTAL	32	12		00									
	34	14		09				09					
GRAND TOTAL (20+26+37+43)	145	69		42	02			4.4					
( = = = = = = = = = = = = = = = = = = =	110	0)		42	02			44					17



DEDUTY RESISTRAD (Aud.)
High Court of Sikidim
Gangtok

#### **PROFORMA III**

### HIGH COURT OF SIKKIM

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING  $\underline{31/12/2016}$  IN TERMS OF DATE OF INSTITUTION

Description of Cases			PENDI	NG FOI	2				OI DITT	L OF INS	111011(	)N
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	to	Eight to Nine years	Nine to Ten years	Over Ten Year	TOTAL
MAIN CASES	2	3	4	5	6	7	8	9	10	11	10	10
1.ORIGINAL SIDE(CIVIL)									10	11	12	13

## 1.ORIGINAL SIDE(CIVIL)

#### 1.Suits

a)Civil Suits

b)Admiralty suits

- 2. Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act.1949
- 6. Special <u>Jurisdiction Cases</u>

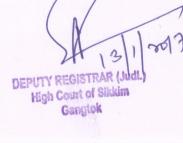
### 7. WRIT PETITIONS

- a) Service matters 16 01 b) Land Reforms, including land Ceilings c) Labour laws d) Others 03 53
- 8. a) Banking Regulation Act 1949
  - b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act. 1949

# 9. Company Petition & Applications

- a) Petitions
- b) Applications in Petition
- c) Applications in Liquidation Proceedings.





1	2	3	4	. 5	6	7	8	9	10	11	12	13
0. Income Tax References & Applications												
1. Sales Tax References & Applications												
2. Other Direct & Indirect Tax Reference &												
Applications												
a) Gift Tax, Wealth Tax & Estate Duty												
Reference & Applications												
o) Other Tax Revisions Cases												
c) Other Tax Reference & Applications												
3. Petitions under Indian Arbitration Act	01											0
4. Matrimonial Cases & References												0.
a) Matrimonial Suits/Cases												
b) Matrimonial References												
c) Petition U/S 24 of the Hindu Marriage Act.												
5. Land Acquisition References												
6. Election Petitions & Applications												
a) Election Petitions												
b) Applications in Election Cases												
7. Insurance Act References & Applications												
8. Motions												
a) Motion for sanction of Prosecution												
b) Motion for setting aside Fraudulent												
Transfer												
c) Motion for Annulment of Adjudication												
d) Motion for setting aside insolvency cases												
e) Notice for motion for stay order												
19. Other Petition & Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardianship & Wards Act.												
c) Contempt of Court (Civil) Petitions												
d) Cross Objections	05	02										0
e) Applications for leave to Sue as Indigent Person												0
f) Execution Applications on the Original Side												
g) Special Cases under Order XXXVI												
of Civil Procedure Code of 1908.												

DEPUTY RESISTRAR (Jud.). High Court of Sikkim Gangtok

1						. 9.										
h) Application and a C		2	3		4	5	(	5	7	8	9	1	0	11	10	
h) Application under Court Fees Act										-	,	1	0	11	12	
Regarding Valuation of Estate.  i) Petition under Foreign Awards																
diam'r die																
(recognition & Enforcement Act. 1961)																
j) Petitions/Applications for																
i) Injunction in Original Proceedings																
ii) Appointment of Receivers in																
Original Proceedings																
20 TOTAL	/	51	1.7	-												
		56	15	03	3 0	02			0	1	01					_
ORIGINAL SIDE(CRIMINAL)																
21. High Court Sessions																
22. Writ Petitions																
a) Relating to Investigations or Trials																
Of Criminal Cases.	01															
Habeas Corpus Petitions													-	-		(
23. Special Criminal Applications for																
Writs under the Constitution and																
U/S 491 of the Code of Criminal																
Procedure, 1998																
24. Criminal Contempt under the																
Contempt of Courts Act.																
25. Others																
a) Transfer Petition (Crl.)																
b) Applications U/S 482 of		-					-									
Criminal Procedure Code of 1973 or																
Under any other corresponding provision																
ender any other corresponding provision	03	02		-												05
26. T O T A L	04	02														
														American Control of the Control of t		



DEPUTY REGISTRAR (Jud!)
High Count of Sikkim
Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE (CIVIL)												
Writ Appeals												
a) Service <u>matters</u>	01	01										02
b) Land Reforms, including Land Ceilings												
c) Labour Laws												
d) Other												
28. Letters patant Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgment	18	03	01									22
c) From Orders		02										02
30. Second Appeal from Judgment	04	01										05
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	06	01										07
34. Civil References												
35. Civil Miscellaneous Petition												
under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Court Appeals												
b) Review of Judgments	01	01										02
c) Compensation, Claims & Special Appeals	07	04										<u>02</u> 11
d) Original Civil Jurisdiction	- 0 /	01										11
e) Execution First Appeals												
f) Special Tribunal Appeals												
37. TOTAL	37	13	01									51



DEPUTY REGISTRAR (Judil)
High Court of Sinkim
Gangtok

1	2	3	4	5	6	7	8	0	1.0	1.1		
	2	3		3	0	/	8	9	10	11	12	13
APPELLATE SIDE(CRIMINAL)												
38. CRIMINAL APPEALS												
a) By persons convicted	19	05										24
b) By Government from Judgment		00										24
of Acquital	02											02
c) By Complaint U/S 378(4) of												02
Criminal Procedure Code.	02											02
39. Criminal Revisions	02	01										02 03
40. Confirmation Cases U/S 366 of												03
Criminal Procedure Code under												
Any corresponding Provision												
41. Criminal L. P.	04											04
42. Others												
a) Fresh Bail Application pending												
Investigation/Trial.												
b) Bail including Anticipatory Bail												
c) Review Petition (FAM CT)												
43. TOTAL												
45. 101AL	29	06										35
GRAND TOTAL (20+26+37+43)	126	36	04	02			01	01				170





#### PROFORMA-V

# STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON $\underline{31/12/2016}$

	Actual strength of Judges				
Sanction strength of judges	No. of judges entrusted with Court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court Working days	Total number of judge days.

 1.
 2.
 3.
 4.
 5.
 6.

 03
 02
 - 02
 52
 60

High Court of Silvium

Genglok